

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 674 of 2020

IN THE MATTER OF:

M/s. Gopalpur Ports Ltd.

...Appellant

Versus

M/s. Sri Avantika Contractor (I) Ltd.

...Respondent

Present:

For Appellant :

**Mr. Arun Kathpalia, Senior Advocate with
Mr. Nikhil Jain and Mr. Rajnish Sinha, Advocates**

For Respondent :

**Mr. Rajiv Ranjan, Senior Advocate with
Mr. Kumar Anurag Singh, Mr. K. C. Reddy and Mr.
Puneeth Ganapathy, Advocates**

ORDER
(Through Virtual Mode)

28.09.2020 Reply has not been filed by the Respondent. Learned counsel for the Respondent seeks and is granted extension of time by two weeks to file reply. Rejoinder, if any, thereto may be filed within a week's time.

List the appeal 'for Admission (After Notice)' on **12th November, 2020**.

Interim directions to be continued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

/ns/gc/